

RATIFIED

Minutes of Meeting No.07/14 scheduled on 25.06.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 07/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 25.06.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No. 05/14 dated 28.5.2013 and No.06/14 dated 11.6.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:06.08.2013
	Decision : The Committee noted that a reply from firm was received and a copy was also forwarded to DHI for examination and comments.			

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.			

3	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(290)2011-ME dated 28.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
--	-----------------------------------	--------------------------------	---	------------------------

4	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:06.08.2013
	Decision : The Committee observed that in this case the firm is importing Hydrogen Generator and Compressor and supplying these equipments directly as Hydrogen Generation Plant. It is seen that of the total CIF value of Rs.2.25 crore, the total value of Hydrogen Generator and Compressor itself is Rs.1.89 crore. In terms of Policy Circular No.50 dated 28.12.2011, if the items are imported and supplied as it is, the benefit of Deemed Export is not admissible. In view of this, the benefit of Advance Authorization is not admissible to firm for import and supply of items as it is. In case firm has anything else to say, it may send your representation on the subject. In case it want to avail the opportunity of personal hearing, then it may appear for personal hearing before the Committee on 6.8.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhawan, New Delhi.			

5	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has sent a reply to DIT and the case is under examination of DIT.			

6	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

7	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

8	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:06.08.2013
	Decision : The Committee noted that this case was referred to EPCG Division for clarification on eligibility of firm for Advance Authorization for supply against Invalidation Letter and reminder was also issued to EPCG Division on 21.5.2013 and 7.6.2013. Since no reply is received from EPCG Division, the Committee decided to remind them for expediting their comments.			

	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:7/80-ALC2/2013	Status:Deferred
--	------------------------------------	---	-----------------------------	------------------------

9			25.06.2013	
	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:06.08.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
10	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:06.08.2013
Decision : The representative of MSME informed the Committee that firm has provided two replies vide letter dated 6.2.2013 and 26.4.2013 but the firm has not furnished information desired as per MSME UO dated 30(255)2011-ME dated 20.11.2012 and 9.5.2013. Therefore, the Committee decided to ask the firm to appear for personal hearing before the Committee on 6.8.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhawan, New Delhi, along with complete details to explain the case in detail.				

	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
11	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:06.08.2013
Decision : The Committee noted that RA, Mumbai has informed vide letter No. 03/95/040/235/AM13/1911 dated 7.5.2013 that no Amendment Sheet against the said authorization has been issued by them. The Committee decided to forward copy of letter to DIT to examine the application of the firm based on details of original authorizatioin/application of firm.				

	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
12	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:06.08.2013
Decision : The Committee noted that a reply from firm has been received and decided to forward copy to technical authority for examination and comments.				

	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
13	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:
Decision : The Committee noted that in this case the firm is supplying Railway Coaches under Deemed Exports category. The Committee observed that in another case of firm i.e. 0710090531 dated 31.08.2012, firm had clarified that they are making supply to M/s Chennai Metrorail Corporation under International Bidding. However, in this case, firm has not provided such details and a copy of Project Authority Certificate has also not been submitted. The Committee, therefore, decided to ask the firm to appear before the Committee for personal hearing to explain the details of the case on 6.8.2013 at 2.30 p.m. in DGFT, Room No.11, Udyog Bhawan, New Delhi.				

	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:7/80- ALC2/2013	Status:Deferred
--	------------------------------------	--	---------------------------------	------------------------

			25.06.2013	
14	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:06.08.2013
Decision : The Committee noted that firm vide letter dated 14.5.2013 has requested for time till 30.6.2013 to submit reply against deficiency letter dated 1.5.2013.				

	Case No.:34/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00402/AM13/	RLA File :56/24/040/00023/AM13/	Lic.No/Date:5610001111 26.09.2012	
15	Decision : Based on DIPP written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 78 MT, 88.5 MT, 102 MT & 117 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 17244 Kgs. inclusive of 6.4 % wastage after 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 294750 Kgs. as per SION C-1519. 5. Quantity of import item at Sl. No. 3 may be allowed as 25200 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. 6. Words "4Cx2.5 Sq.mm" may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 24846 Meters inclusive of 1 % wastage. 7. Import items at Sl. Nos. 5 to 10 may be allowed as applied for i.e. 6000 Nos. each on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
16	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:06.08.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

	Case No.:26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	
17	Decision : Based on DIPP written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 129.39 MT & 146.38 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 8295 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 354 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 235800 Kgs. & 42750 Kgs. respectively as per SION C-1519.			

6. Quantity of import item at Sl. No. 5 may be allowed as 24180 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Words "4Cx2.5 Sq.mm" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e.8200 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12 may be allowed as applied for i.e. 2000 Nos. each on net to net basis with accountability clause.

RLA may take necessary action accordingly.

18	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.6.2013 and decided send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.:45/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00525/AM13/	RLA File :09/24/040/00330/AM13/	Lic.No/Date:0910054146 18.10.2012	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DHI. The firm has also not informed whether it is a supply against Invalidation Letter to EPCG and decided to remind them for expediting their reply.			

20	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 29.4.2013 and final reminder dated 7.6.2013 and decided to await 15 days more to receive reply from firm.			

21	Case No.:48/18/80-ALC2/2012	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00416/AM13/	RLA File :31/83/040/00125/AM13/	Lic.No/Date:3110056248 12.11.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(276)2011-ME dated 17.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

22	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	Defer Date:06.08.2013

Decision : The representative of MSME informed that the firm has sought import of al sheet and components for various nut strip. The components are claimed on net to net basis and al sheet with 20% wastage. The weight of al strip (pre machining operations) and weight of al strip nut (after machining) is not clear from the firm's reply so as to calculate the wastage correctly. In view of this, the Committee decided to ask the firm to attend personal hearing to explain the case in detail. The firm may attend personal hearing on 6.8.2013 at 2.30 p.m. in DGFT, Room No.11, Udyog Bhavan, New Delhi along with all relevant documents, sample, etc.

23	Case No.:43/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00523/AM13/	RLA File :09/24/040/00369/AM13/	Lic.No/Date:0910054372 23.11.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(10)/2013/TSW(B)/121 dated 7.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

24	Case No.:27/24/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00507/AM13/	RLA File :53/24/040/00013/AM13/	Lic.No/Date:5310015894 05.12.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/21/2009-PC-II dated 19.3.2013 (copy to be forwarded to firm & RA). RLA may take necessary action accordingly.			

25	Case No.:9/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00489/AM13/	RLA File :03/94/040/00606/AM13/	Lic.No/Date:0310716636 07.12.2012	
	Decision : Based on DIPP written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 227 MT may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.025 Kgs/Kg. content in the export product as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.20 Kgs/Kg. content in the export product after taking 1/3rd recover from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as applied for on net to net basis with accountability clause. RLA may take necessary action accordingly.			

26	Case No.:33/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00513/AM13/	RLA File :05/23/040/00355/AM13/	Lic.No/Date:0510340616 12.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm vide letter dated 24.6.2013 informed that they will be submitting revised documents shortly.			

27	Case No.:3/24/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00483/AM13/	RLA File :03/94/040/00770/AM13/	Lic.No/Date:0310717144 13.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and final reminder dated 7.6.2013 and decided to await 15 days more to receive reply from firm.			

28	Case No.:24/24/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.6.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

29	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 7.6.2013 and decided to remind them for expediting their reply.			

30	Case No.:26/24/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00506/AM13/	RLA File :04/24/040/00181/AM13/	Lic.No/Date:0410141867 18.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that copy of firm's application has been forwarded to DIPP (Chemicals Division). The Committee, however, decided to forward copy of application to DHI for examination and comments. The representative of DHI present in the meeting informed that Import Items at Sr.No.2,6,8,9,13 pertain to C&PC and accordingly, the Committee also decided to forward copy of application to C&PC for comments on items at Sr.No.2,6,8,9,13, per unit of export product wise, inputs by weight from the applicant.			

31	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:50/24/80-ALC2/2012	Party Name:G S RADIATORS LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred

32	HQ File :01/80/050/00530/AM13/	RLA File :30/24/040/00049/AM13/	Lic.No/Date:3010090521 18.12.2012	Defer Date:06.08.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.6.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

33	Case No.:46/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00526/AM13/	RLA File :04/24/040/00188/AM13/	Lic.No/Date:0410141886 19.12.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

34	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	Defer Date:06.08.2013
	Decision : The Committee decided to remind RA/firm for providing copy of application.			

35	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/	Lic.No/Date:0710092636 21.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

36	Case No.:25/24/80-ALC2/2012	Party Name:ACCU-FIX PRECISION TOOLS PVT LTD	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00505/AM13/	RLA File :34/24/040/00220/AM13/	Lic.No/Date:3410035737 26.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 followed by reminder dated 1.5.2013 and final reminder dated 7.6.2013 and decided to await 15 days more to received firm's reply.			

37	Case No.:15/24/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00495/AM13/	RLA File :03/95/040/00751/AM13/	Lic.No/Date:0310718335 27.12.2012	Defer Date:06.08.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 29.4.2013 and final reminder dated 7.6.2013 and decided to await 15 days more to receive reply from firm.			

	Case No.:28/24/80-ALC2/2012			Approved
--	------------------------------------	--	--	-----------------

38		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	
	HQ File :01/80/050/00508/AM13/	RLA File :04/24/040/00204/AM13/	Lic.No/Date:0410142075 27.12.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI UO NO. 3(25)/13-TSW(B)/108 dated 27.5.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

39	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:06.08.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

40	Case No.:14/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00494/AM13/	RLA File :03/95/040/00758/AM13/	Lic.No/Date:0310718890 01.01.2013	
Decision : Based on DHI written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: Item 3,5,7 – Net to Net with accountability clause. Remaining Items as per SION C-1647. RLA may take necessary action accordingly.				

41	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:06.08.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

42	Case No.:51/24/80-ALC2/2012	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00531/AM13/	RLA File :07/24/040/00382/AM13/	Lic.No/Date:0710093573 07.02.2013	Defer Date:06.08.2013
Decision : The Committee noted that copy of application has not been received and decided to remind RA/firm to immediately forward copy of the application for consideration. In case the authorization was issued on repeat basis, RA may inform the status of the case accordingly.				

43	Case No.:2/4/80-ALC2/2013	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00049/AM14/	RLA File :03/95/040/00855/AM13/	Lic.No/Date:0310723297 07.02.2013	Defer Date:06.08.2013

Decision : The Committee noted that copy of application has not been received and decided to remind RA / firm for forwarding copy of application for consideration.

44	Case No.:1/4/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00048/AM14/	RLA File :05/23/040/00506/AM13/	Lic.No/Date:0510348513 08.03.2013	Defer Date:06.08.2013
	Decision : The Committee noted that application has not been received and decided to remind RA/firm to immediately forward copy of the application for consideration. In case the authorization was issued on repeat basis, RA may inform the status of the case accordingly.			

45	Case No.:4/7/80-ALC2/2013	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00098/AM14/	RLA File :07/24/040/00457/AM13/	Lic.No/Date:0710094150 11.03.2013	Defer Date:
	Decision : The Committee noted that copy of application has been forwarded to DIPP on 21.6.2013. Firm was also asked to clarify whether it is a case of Physical export or deemed export against Invalidation Letter of EPCG. Firm's reply is awaited.			

46	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The firm was also asked to clarify whether it is a supply against Invalidation Letter of EPCG and firm's reply is awaited. The Committee decided to remind the firm for expediting their reply.			

47	Case No.:3/1/80-ALC2/2013	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00602/AM13/	RLA File :03/95/040/00673/AM13/	Lic.No/Date:0310728472 18.03.2013	Defer Date:06.08.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

48	Case No.:5/7/80-ALC2/2013	Party Name:SHAKTI PRECISION COMPONENTS (INDIA) P.LTD.,	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00099/AM14/	RLA File :07/21/040/01090/AM13/	Lic.No/Date:0710094545 28.03.2013	
	Decision : Based on DHI written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause (6% by wt) in numbers.			

	Case No.:8/7/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2013	Approved
--	----------------------------------	--	-----------------------------	-----------------

		25.06.2013	
HQ File :01/80/050/00102/AM14/	RLA File :03/94/040/01108/AM13/	Lic.No/Date:0310729872 28.03.2013	
49	Decision : Based on DIPP written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 100.923 MT & 33.62 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 31973 Kgs inclusive of 71 % wastage after 20 % recovery from scrap. 3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 32952 Kgs. inclusive of 16.5 % wastage after 1/3rd recovery from scrap. 4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 53868 Kgs. (22686 Meters) inclusive of 2 % wastage. 5. Quantities of import items at Sl. Nos. 4 & 7 may be allowed as applied for i.e. 2714 Kgs. each. 6. Quantities of import items at Sl. Nos. 5, 6 & 8 may be allowed as 920 Kgs. each. RLA may take necessary action accordingly.		

	Case No.:7/7/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80- ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00101/AM14/	RLA File :03/94/040/01049/AM13/	Lic.No/Date:0310730234 03.04.2013	
50	Decision : Based on DIPP written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 59.975 MT & 59.5 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 3473 Kgs. (700 Nos.) on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 12859 Kgs inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 29914 Kgs inclusive of 22.9 % wastage after 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 30 Kgs. (65 Nos.) on net to net basis. 6. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 5 to 9. 7. Quantity of import item at Sl. No. 5 may be allowed as 54636 Kgs inclusive of 32 % wastage after 1/3rd recovery from scrap. 8. Quantity of import item at Sl. No. 6 may be allowed as 3771 Kgs inclusive of 41.2 % wastage after 1/3rd recovery from scrap. 9. Quantity of import item at Sl. No. 7 may be allowed as 13713 Kgs. (10957 Meters) inclusive of 2 % wastage. 10. Quantity of import item at Sl. No. 8 may be allowed as 3326 Kgs inclusive of 42 % wastage after 1/3rd recovery from scrap. 11. Quantity of import item at Sl. No. 9 may be allowed as 14754 Kgs. (100952 Meters) inclusive of 4 % wastage. 12. Quantities of import items at Sl. Nos. 10, 11 & 12 may be allowed as 1188 Kgs. each. 13. Quantities of import items at Sl. Nos. 13 & 14 may be allowed as 1774 Kgs. each. RLA may take necessary action accordingly.			

51	Case No.:2/7/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00096/AM14/	RLA File :31/83/040/00222/AM13/	Lic.No/Date:3110057901 12.04.2013	Defer Date:06.08.2013
	Decision : The Committee decided to seek information from firm as per MSME UO note No. 30(40)/13-ME dated 24.6.2013.			

52	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:06.08.2013
	Decision : Based on DIPP letter dated 25.6.2013, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantity of import item at Sl. No. 22(Molecular Sieve).			

53	Case No.:9/7/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Approved
	HQ File :01/80/050/00103/AM14/	RLA File :05/23/040/00028/AM14/	Lic.No/Date:0510353076 03.05.2013	
	Decision : Based on DHI written comments dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under: Item 1,2,5,6,7 – Net to Net basis with accountability clause. Item 3,4 – Limited to 2% of FOB. RLA may take necessary action accordingly.			

54	Case No.:10/7/80-ALC2/2013	Party Name:DIGI DRIVES P.LTD	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00104/AM14/	RLA File :05/23/040/00022/AM14/	Lic.No/Date:0510353098 03.05.2013	Defer Date:06.08.2013
	Decision : The Committee decided to forward copy of application to DHI and to seek information as per Sr. No. 3,4,5,11 of Standard Deficiency Format.			

55	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	Defer Date:06.08.2013
	Decision : The Committee noted that copy of application has not been received and decided ask RA / firm to immediately forward copy of application for consideration.			

	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2013 25.06.2013	Status:Deferred

56	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	Defer Date:06.08.2013
Decision : The Committee noted that the case is under examination of DIPP. The Committee also noted that firm was asked to clarify whether it is a case of Deemed exports or physical exports and firm's reply is awaited.				

57	Case No.:11/7/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00105/AM14/	RLA File :05/24/040/00035/AM14/	Lic.No/Date:0510353739 10.05.2013	Defer Date:06.08.2013
	Decision : The Committee noted that copy of application was forwarded to DHI. On the recommendation of DHI representative present in the meeting, the Committee decided to forward copy of application to C&PC for examination and comments.			

58	Case No.:12/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00106/AM14/	RLA File :05/23/040/00019/AM14/	Lic.No/Date:0510353876 13.05.2013	Defer Date:06.08.2013
	Decision : Based on DIPP letter dated 25.6.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 1 to 4 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 5 in meters also in addition to its weight.			

59	Case No.:13/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00107/AM14/	RLA File :05/23/040/00032/AM14/	Lic.No/Date:0510353880 13.05.2013	Defer Date:06.08.2013
	Decision : Based on DIPP letter dated 25.6.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantities of import items from Sl. Nos. 2 to 4, 6,7, 13, 14& 17 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 8 & 15 in meters also in addition to its weight. 4. Specific use of import item at Sl. No. 19 in the export product and basis for its quantity.			

60	Case No.:14/7/80-ALC2/2013	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2013 25.06.2013	Status:Deferred
	HQ File :01/80/050/00108/AM14/	RLA File :04/24/040/00003/AM14/	Lic.No/Date:0410146140 14.05.2013	Defer Date:06.08.2013
	Decision : The representative of DHI informed that item description of export and inputs are same and decided to seek clarification from firm. The Committee also observed that it is a case of Deemed Exports and decided to obtain a copy of PAC from the firm.			

S.No.173

Case No. A/R-107	M/s. Shree Electricals Ltd., Pune	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.07/14		RA.F.No.31/24/040/00204/AM08	3110031243
Date: 25.06.2013		Fixation of norms	dt.22.10.2007

The Committee noted that copy of firm's reply was forwarded to DIPP. The DIPP representative informed that they have not received firm's reply. The Committee decided to again forward copy of firm's reply to DIPP for examination and comments. Case deferred 6.8.2013.

S.No.174

Case No. A/R-136	M/s. SMC Pneumatic (India) Pvt. Ltd.,	HQF.No.01/80/050/00453/AM12/DES.I	Lic. No. & date
Meeting No.07/14		RA.F.No.05/24/040/00236/AM12	0510304983
Date: 25.06.2013		Ratification of norms	dt.11.10.2011

The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 followed by reminder dated 7.6.2013 and decided to send final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred 6.8.2013.

S.No.175

Case No. A/R-137	M/s. Flovel Energy Pvt. Limited, Faridabad	HQF.No.01/81/050/00396/AM11/DES-II/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.05/23/040/00135/AM11	0510271787
Date: 25.06.2013		Ratification of norms	dt.31.08.2010

The Committee noted that copy of firm's reply dated 18.6.2013 has been forwarded to DHI for examination and comments. Case deferred 6.8.2013.

S.No.176

Case No. A/R-138	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.07/24/040/00189/AM11	0710074081
Date: 25.06.2013		Fixation of norms	dt.06.09.2010

The Committee noted that firm vide letter dated 18.6.2013 has sought one month additional time for furnishing their reply. Case deferred 6.8.2013.

S.No.177

Case No. A/R-140	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.03/95/040/00950/AM11	(i) 0310603295 dt.26.11.2010
Date: 25.06.2013		Fixation of norms	(ii) 0310617937 dt.25.02.2011

The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 followed by reminder dated 7.6.2013 and decided to send final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred 6.8.2013.

S.No.178

Case No. A/R-04	M/s. Kramski Stamping India Pvt. Ltd., Vellore(TN)	HQF.No.01/80/050/00104/AM13/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.04/24/040/00318/AM12	0410135264
Date: 25.06.2013		Revision of norms	dt.30.03.2012

The Committee noted that a replay has been received from firm and decided to forward copy of reply to MSME for examination and comments. Case deferred 6.8.2013.

S.No.179

Case No. A/R-05	M/s. IDMC Limited, Vithal Udyog Nagar	HQF.No.01/80/050/00509/AM10/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.34/24/040/00107/AM10	3410025330
Date: 25.06.2013		Revision of norms	dt.09.10.2009

Based on DIPP letter dated 25.6.2013, the Committee decided to seek following information from firm:

1. Documentary evidence to the effect that "Grasso Screw Compressors Type HR-H36-28" imported under the advance authorization were 300 KW rating compressors.

Case deferred 6.8.2013.

S.No.180

Case No. A/R-07	M/s. Precise	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date
Meeting No.07/14	Process Con troll, Baroda	RA.F.No.34/24/040/00265/AM07	3410018138 dt.21.02.2007
Date: 25.06.2013		Fixation of norms	

The Committee noted that the case is under examination of DIT and decided to await comments. Case deferred to 6.8.2013.

S.No.181

Case No. A/R-24	M/s. Atlas	HQF.No.01/80/162/00691/AM11/DES-I	Lic. No. & date
Meeting No.07/14	Copco (India) Ltd., Pune	RA.F.No.03/24/042/00078/AM02	0310110065 dt.12.11.2001
Date: 25.06.2013		Fixation of norms	

Based on DIPP letter dated 25.6.2013, the Committee observed that this is a very old case which was rejected in NC/ALC meeting dated 16/04/2002 because of non-submission of information by the firm. As no record of this case is available, the Committee decided to seek following information/record from the firm:

1. A copy of letter sent to firm in year 2002 or so along with reply thereof furnished by the firm.
2. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format.
3. Details of various types of "Service Kits" and their specific use in the export products alongwith basis for their quantities.

Case deferred to 6.8.2013.

S.No.182

Case No. A/R-25	M/s. Siemens	HQF.No.01/81/162/01082/AM05/DES-I	Lic. No. & date
Meeting No.07/14	VDO Automotive Ltd.,	RA.F.No.07/24/040/00471/AM05	0710033757 dt.20.10.2007
Date: 25.06.2013		Fixation of norms	

Based on DIPP letter dated 25.6.2013, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.183

Case No. A/R-26	M/s. Sage	HQF.No.01/80/050/00590/AM12/DES-I	Lic. No. & date
Meeting No.07/14	Metals Ltd.,	RA.F.No.05/24/040/00396/AM12	0510317514 dt.13.02.2012
Date: 25.06.2013		Amendment of Norms	

The firm's representative Mr. S. Gopalakrishnan, AGM-Commercial and Mr. Hitesh Khanna, Assistant Manager-Exports attended personal hearing and explained details of their case as under:

- a) in the ratified norms, it is not possible for them to suffix export product namely, pump body, air vent, volute cases, sprinklers, valve on elbow containing copper alloy machined casting. The copper alloy imported to use in the manufacture and export of a family / group / classification of product called "Pump Accessories". There can be more than a dozen items using various quantities of these items of various dimension. It is difficult to pinpoint the export range vis-vis a product. Hence, they may be allowed to export above item (Pump Accessories) without need to add a suffix.

Decision: After detailed deliberation, the firm was informed to indicate other items of "Pump Accessories" to be exported by them under this Advance Authorization.

- b) Firm has requested not to suffix word namely 'Brass' with the description of import item at Sr.No.1, as copper alloy and brass are one and the same and since they imports from different countries, they use a common word copper alloy'. Hence, firm has requested to allow import item No.1 as "Copper Alloy-Ingot/Scrap".

Decision: The Committee decided that DIPP will examine this point.

- c) Firm has informed that they have already submitted a separate representation for revision of norms of Advance Authorization NO. 0510314120 dated 11.1.2012 and this may also be considered in the Committee.

Decision: The Chairman informed that this will be considered.
Case deferred to 6.8.2013.

S.No.184

Case No. A/R-42	M/s. Bharat	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.07/14	Heavy Electricals	RA.F.No.09/24/040/00380/AM11	0910044575 dt.06.12.2010
Date: 25.06.2013	Limited, Hyderabad	Ratification of norms	

The Committee considered the case and observed that the case is under examination of DHI. The Committee also observed that firm is making Deemed exports supply against EPCG Invalidation Letter No. 167/AM-11 dated 28.9.2010 (EPCG Licence No. 0530153389 dated 14.9.2010) issued to M/s. Mangalore Refinery and Petrochemicals Ltd, Mangalore. In this case, M/s. BHEL intends to supply 1 Set of Wet Gas Compressor with Steam Turbine'. The EO is stated to be discharged by M/s. MRPL by export of product manufactured by them viz Morot Spirit, Naphtha, Reformate, ATF, HSD, - FO, Polypropylene, Mixed Xylene, Vacuum Gas Oil etc. Therefore, the Committee decided to refer this case to EPCG Division for clarification on eligibility for Advance Authorization by M/s.BHEL for supply of Steam Turbine against Invalidation Letter of EPCG for export of above mentioned products.

Case deferred to 6.8.2013.

S.No.185

Case No.C-08	M/s. M+Acer	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.07/14	Automotive Systems	
Date: 25.06.2013	Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

Based on DIPP letter dated 25.6.2013 informing that reply submitted by the firm is incomplete, the Committee decided to seek information on following from firm:

1. Information in respect of Sl. No. 11 of Standard Deficiency Format for each component of Solenoid assembly manufactured from Brass strip/Rod & copper strip/wire
2. Input raw materials, namely, Brass strip/Rod & copper strip/wire blank size and weight thereof supported by size of component to be manufactured – component wise.

Case deferred to 6.8.2013.

S.No.186

Case No.C-01	M/s. Eastern Machines	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.07/14	Elements Pvt. Ltd.,	
Date: 25.06.2013	Maraimalai Nagar (TN)	Fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.

The Committee noted that copy of MSME deficiency has been forwarded to firm and reply is awaited.

Case deferred to 6.8.2013.

S.No.187

Case No.C-02	M/s. Pusalkar Fluid	HQ F.No.01/80/162/01083/AM23/DES-I
Meeting No.07/14	Power Pvt. Ltd.,	
Date: 25.06.2013		Fixation of input output norms of 100% EOU – reg.

Based on DIPP letter dated 25.6.2013, the Committee decided to ratify norms of subject authorization as under:

Following Scrap wastage norms may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14 for remaining 5 parts in addition to Scrap wastage norms already fixed for 19 parts in NC meeting dated 05/02/2013:

Sl. No.	Name of Output Product alongwith Part No.	Output Weight (per unit)	Input item Description	Input Weight (per unit)	Consumption Norms (Kgs/Kg. content in export product.
20	Retainer Injector Nozzle- P4921827 (P10118)	33 gms.	Alloy Steel Bar Dia 22 mm	120 gms.	3.64
21		122 gms.	Alloy Steel Bar	200 gms	1.64

	Retainer Nozzle- P10119)	Injector P4928175(		Dia 26.50 mm		
22	Retainer (P10120)	Barrel	209 gms.	Alloy Steel Hex Bar A/F 35 mm	380 gms	1.82
23	Retainer (P10121)	Barrel	210 gms.	Alloy Steel Hex Bar A/F 35 mm	380 gms	1.81
24	Retainer (P10165)	Spring	23 gms.	Alloy Steel Bar Dia 23 mm	45 gms	1.96

RLA may take necessary action accordingly.

S.No.188

Case No. A/R-43	M/s. Reference received from	HQF.No.01/80/050/00424/AM13/DES-I	Lic. No. & date
Meeting No.07/14	Addl.DGFT, CLA, New Delhi of M/s. Metso Minerals (India) Pvt. Ltd., Gurgaon (Haryana)	RA.F.No.05/23/040/00293/AM13	0510338790 dt.09.11.2012
Date: 25.06.2013		Clarification on import item "Motor of Bharat Bijlee"	

The Committee considered the letter No. 05/24/40/00293/AM13/ZALC-11/CLA/985958 dated 10.5.2013. The firm has mentioned in their letter No. Mesto/AA-NW1100C/01 dated 5.11.2012 that they have imported "Motor manufactured by "Bharat Bijlee". The Committee observed that "Bharat Bijlee" Motor is manufactured in India and cannot be imported. This item cannot be ratified and hence deleted. RLA may take necessary action accordingly.

S.No.189

Case No. A/R-44	M/s. Reference received from	HQF.No.01/80/050/00423/AM13/DES-I	Lic. No. & date
Meeting No.07/14	Addl.DGFT, CLA, New Delhi of M/s. Metso Minerals (India) Pvt. Ltd., Gurgaon (Haryana)	RA.F.No.05/23/040/00295/AM13	0510338801 dt.09.11.2012
Date: 25.06.2013		Clarification on import item "Motor of Bharat Bijlee"	

The Committee considered the letter No. 05/24/40/00295/AM13/ZALC-11/CLA/985954 dated 10.5.2013. The firm has mentioned in their letter No. Mesto/AA-NW1100C/01 dated 5.11.2012 that they have imported "Motor manufactured by "Bharat Bijlee". The Committee observed that "Bharat Bijlee" Motor is manufactured in India and cannot be imported. This item cannot be ratified and hence deleted. RLA may take necessary action accordingly.

S.No.190

Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.04/24/040/00263/AM08	0410093871 dt.15.02.2008
Date: 25.06.2013		Request for revision / amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 6.8.2013.

S.No.191

Case No. A/R-46	M/s. Honda Cars India Ltd., Alwar(Rajasthan)	HQF.No.01/80/050/00368/AM13/DES-I	Lic. No. & date
Meeting No.07/14		RA.F.No.05/23/040/00279/AM13	0510337700 dt.29.10.2012
Date: 25.06.2013		Request for amendment of export product	

The Committee decided to revise norms of subject authorization as per DHI UO No. 3(140)/12-TSW(B)/134 dated 24.6.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.
